Harassment of families in naxal affected areas by police

†4359. SHRI SHIVANAND TIWARI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that families, particularly the low income families, residing in the areas of the states affected by naxal violence are harassed unwarrantedly by local police and the Central Forces;

(b) if so, the reaction of Government thereto;

(c) whether it is also a fact that the tribunals comprising several sensible persons of the country have also brought the above complaints into light; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) 'Police' and 'public order' being States subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to naxalite activities in the States including grievance redressal of the people residing in the naxal affected areas.

Central Government has no inputs indicating that the families particularly the low income family residing in the area of the states affected by naxal violence are harassed unwarrantedly by the ill-treatment of local police and the Central forces.

No-cooperation from locals in fighting naxals

†4360. SHRI RAVI SHANKAR PRASAD:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that it is not possible for Government to control naxalite violence in the country due to absence of active cooperation from local families;

(b) if so, Government's reaction thereto;

(c) whether it is also a fact that behavior of local police and central armed forces with common man has failed to get cooperation from local families so far; and

(d) if so, Government's reaction thereto?